

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

STARRED QUESTION NO:282
ANSWERED ON:22.12.2003
INTER STATE WATER DISPUTES
RAVI PRAKASH VERMA;REENA CHOUDHARY

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government is aware of inter-State water sharing disputes among some States;
- (b) if so, the details thereof, State-wise; and
- (c) the details of effective steps taken/proposed to be taken to resolve such disputes till the inter-linking of rivers is completed?

Answer

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI)

(a) to (c) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF THE STARRED QUESTION NO.282 TO BE ANSWERED (22.12.2003 IN LOK SABHA REGARDING INTER-STATE WATER DISPUTES

(a) & (b):The details of the inter-State water sharing disputes referred to the Union Government under Inter-State Water Disputes Act 1956 are as follows

Sl. No.	River/Rivers	States concerned
1	Ravi & Beas	Punjab, Haryana and Rajasthan
2	Cauvery and Union Territory of Pondicherry	Kerala, Karnataka, Tamil Nadu
3	Madei/Mandovi/Mahadayi	Goa, Karnataka and Maharashtra
4	Krishna	Karnataka, Andhra Pradesh and Maharashtra.

(c): The Union Government makes all efforts to resolve the water disputes among the States amicably through negotiations and mutual discussion, failing which the disputes are referred to a Tribunal for adjudication under the provisions of Inter- State River Water Disputes Act, 1956. The said Act has been amended in the year 2002, whereby the adjudication of the water dispute by a Tribunal has been made time bound.